

MINUTES OF THE MEETING No. 7/11 dated 19.5.2010 UNDER THE CHAIRMANSHIP OF Shri V.K.Srivastava, Addl. DG

The Committee first considered minutes of the ALC Meeting No 6/11 for confirmation and confirmed and adopted the same without any change.

Case No A-8 NC No.7/11 Dated 19.5.10	M/ s Hindustan Unilever Ltd. Mumbai F.No.01/83/162/1238/AM10/DES-IV RLA No.03/94/40/586/AM10
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 26/3/2010 issued by this office. The Committee decided to issue reminder. Accordingly the case may be re-listed on 16.6.2010.

Case No A-9 NC No.7/11 Dated 19.5.10	M/ s Hindustan Unilever Ltd. Mumbai F.No.01/83/162/1239/AM10/DES-IV RLA No.03/94/40/594/AM10
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 26/3/2010 issued by this office. The Committee decided to issue reminder. Accordingly the case may be re-listed on 16.6.2010.

Case No M-76 NC No.7/11 Dated 19.5.10	M/ s International Print-O-Pac Id, New Delhi F.No.01/83/501/53/AM09/DES-IV RLA No.05/24/40/859/AM08 Lx.No.0510216255 dated 12.2.2008
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The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 19.5.2010 as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Multicolour Printed Varnished Calendar with Wire-OJ Hanger	1 No.

Import Item

S.No.	Description of Item	Quantity
1.	Printing Paper Coated of Rel. GSM	1.15 Kg/Kg content in export
2.	Paper Board Coated of Rel. GSM	1.10 Kg/Kg content in export
3.	UV Varnish (Clear Coat)	5 gm/pc
4.	Wire-O (Double Wire)	Net + 1% wastage
5.	Hanger (Wire Formed)	Net + 1% wastage
6.	Printing Ink	10 gm/Kg paper used
7.	Graphic Art Film/Aluminium Plate (Lithographic/Thermal)	3% of FOB Value

Export Item

S.No.	Description of Item	Quantity
1.	Multicolour Printed Varnished Calendars	1 No.

Import Item

S.No.	Description of Item	Quantity
1.	Printing paper Coated of Rel. GSM	1.15 Kg/Kg content in export
2.	Paper Board Coated of Rel. GSM	1.10 Kg/Kg content in export
3.	UV Varnish (Clear Coat)	Upto 2 gm/pc or as applied for whichever is less
4.	Printing Ink	10 gm/Kg paper used
5.	Graphic Art Film/Aluminium Plate (Lithographic/Thermal)	3% of FOB value

Export Item

S.No.	Description of Item	Quantity
1.	Printed Hardbound Duraries with PVC outed paper.Covering Material (Gellex)	1 No.

Import : As per SION at A-1579

Export Item

S.No.	Description of Item	Quantity
1.	Printed Duraries with PVC Coated paper.Covering Material - Gellex	1 No.

Import : As per SION at A-1579

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No M-77 NC No.7/11 Dated 19.5.10	M/ s Bharat Enterprises, Dehi F.No.01/83/162/1291 /AM10/DES-IV
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC(Chem Div.) Accordingly the case may be re-listed on 16.6.2010.

Case No M-78 NC No.7/11 Dated 19.5.10	M/ s Zenith Metals, Kolkata F.No.01/83/162/17 /AM11/DES-IV
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC(Chem Div.) Accordingly the case may be re-listed on 16.6.2010.

Case No M-79 NC No.7/11 Dated 19.5.10	M/ s Sud-Chemie India (P) Ltd, Kochi F.No.01/83/50/491 /AM07/DES-IV RLA F.No.10/24/40/18/AM07 Lx.No.1010024059 dated 2.8.2006
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The Committee considered the case as per agenda. The representative

the Deptt. of C&PC(Chem.Div) was present in the meeting. As per written comments dated 18.5.2010 offered by him the Committee decided to correction in the description of export and import item as under:-

Export Item

From	To
Automotive Exhaust Catalyst Honeycomb. Type: EC-900 size: 92.90 mm dia x 49 mm Containing Palladium 0.078 gm Rhodium 0.035 gm Cerium Oxide content: 4.65 gm Clay Washcoat Powder: 25 gm. (Containing 89% Alumina & 11% Rare Earth Oxide	Automotive Exhaust Catalyst Honeycomb. Type : EC-900 size: 92.96 mm x 48.30 mm L. Containing Palladium 0.96 gm. Rhodium 0.019 gm. Cerium Oxide content: 4.65 gm. Clay Washcoat Powder: 20 gm. (containing 89% Alumina & 11% Rare Earth Oxide

Import Item

From	To
Ceramic Honeycomb 92-96 mm dia 49 mm length Platinum as Platinum Sulfite Acid Solution as Palladium Chloride	Ceramic Honeycomb Substrate size: 92.96 mm x 48.30 mm length Palladium as Palladium Chloride

49 mm size may be corrected as 48.30 mm length
Platinum to be substituted by Palladium Chloride

The quantity and other description mentioned in the minutes of ALC M.No. 27/83-ALC-1/2006 dated 11.10.2006 will remain the same.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-80 NC No.7/11 Dated 19.5.10	M/s A.M. Todd Company (P) Ltd, Mumbai F.No.01/83/50/1366 /AM09/DES-IV RLA F.No.03/94/40/1094/AM09 Lic.No.0310512052 dated 18.3.2009
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The Committee considered the case as per agenda. The representative

the Deptt. of C&PC(Chem.Div) was present in the meeting. As per verbal comments offered by him the Committee decided to correction in the description of import item as under:-

Import Item

From	To
RDW6-80K Key fir Mentos Flavor	RDW6-80K – Key for 0487692 (Key fir Mentos Flavor)

The quantity and other description mentioned in the minutes of ALC M.No. 34/83-ALC-1/2009 dated 18.11.2009 will remain the same.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-81 NC No.7/11 Dated 19.5.10	M/s Ficus Pax (P) Ltd, Bangalore F.No.01/83/50/1915 /AM08/DES-IV RLA F.No.07/24/40/173/AM08 Lic.No.0710051998 dated 14.6.2007
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The Committee considered the case as per agenda. The representative of Deptt. of DIPP present in the meeting. On the basis of written comments dated 19.5.2010 offered by him the Committee decided to call for Original copy of the application filed with Regional Licensing Authority and defer the case for four weeks. Accordingly the case may be re-listed on 16.6.2010.

Case No M-82 NC No.7/11 Dated 19.5.10	M/s Ficus Pax (P) Ltd, Bangalore F.No.01/83/50/1934 /AM08/DES-IV RLA F.No.07/24/40/253/AM08 Lic.No.0710052532 dated 8.7.2007
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The Committee considered the case as per agenda. The representative of Deptt. of DIPP present in the meeting. On the basis of written comments dated 19.5.2010 offered by him the Committee decided to call for Original copy of the application filed with Regional Licensing Authority and defer the case for four weeks. Accordingly the case may be re-listed on 16.6.2010.

Case No M-83 NC No.7/11 Dated 19.5.10	M/s Ficus Pax (P) Ltd, Bangalore F.No.01/83/50/1977 /AM08/DES-IV RLA F.No.07/24/40/497/AM08 Lic.No.0710053829 dated 15.10.2007
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The Committee considered the case as per agenda. The representative of Deptt. of DIPP present in the meeting. On the basis of written comments dated 19.5.2010 offered by him the Committee decided to call for Original copy of the application filed with Regional Licensing Authority and defer the case for four weeks. Accordingly the case may be re-listed on 16.6.2010.

Case No M-84 NC No.7/11 Dated 19.5.10	M/s Anol Dicalite Ltd, Ahmedabad F.No.01/83/50/86 /AM09/DES-IV RLA F.No.08/24/40/143/AM08 Lic.No.0810068620 dated 22.11.2007
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The Committee considered the case as per agenda. On the basis of written comments dt. 19.5.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:-

1. Production/Consumption data (staring from Perlite Ore) duly certified by Central Excise for the last 2 years
2. Percentage volatile matter in perlite Ore with documentary evidence

Accordingly the case may be re-listed on 16.6.2010.

of

of

Office of Directorate General of Foreign Trade
New Delhi-0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 7/83-ALC1/2010 MEETING DATE : 19.05.2010

1	Case No.:708/24/87-ALC1/2007	Party Name: AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:7/83-ALC1/2010 19.05.2010	Status:Case Deferred							
	HQ File : 01/87/050/01043/AM07/	RLA File :31/24/040/00401/AM07/	Lac No/Date:31/0028250 21.02.2007	Defer Date:16.06.2010							
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.6.2010.										
2	Case No.:6/28/83-ALC1/2008	Party Name:ST. ANNIS CASHEW INDUSTRIES	Meet No/Date:7/83-ALC1/2010 19.05.2010	Status:Case Deferred							
	HQ File : 01/83/050/00638/AM09/	RLA File :53/81/040/00002/AM09/	Lac No/Date:53/0006105 01.08.2008	Defer Date:16.06.2010							
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.6.2010.										
3	Case No.:2/48/83-ALC1/2009	Party Name:TRIUMPH PESTICIDES (BOMBAY) PVT. LTD.,	Meet No/Date:7/83-ALC1/2010 19.05.2010	Status:Case Deferred							
	HQ File : 01/83/050/00756/AM10/	RLA File :33/24/040/00003/AM10/	Lac No/Date:33/0013698 04.08.2009	Defer Date:16.06.2010							
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 11/3/2010 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.6.2010..										
4	Case No.:22/7/83-ALC1/2010	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:7/83-ALC1/2010 19.05.2010	Status:Case Deferred							
	HQ File : 01/83/050/00113/AM11/	RLA File :07/21/040/00485/AM10/	Lac No/Date:07/0066856 07.09.2009	Defer Date:16.06.2010							
	Decision :The Committee considered the case as per agenda. The Committee decided to refer the application to M/o Steel and defer the case for four weeks.. Accordingly the case may be re-listed on 16.6.2010.										
5	Case No.:3/27/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:7/83-ALC1/2010 19.05.2010	Status:Case Deferred							
	HQ File : 01/83/050/00493/AM10/	RLA File :09/24/040/00217/AM10/	Lac No/Date:09/0019305 16.09.2009	Defer Date:16.06.2010							
	Decision :The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data from the firm and defer consideration of the case for four weeks. . Accordingly the case may be re-listed on 16.6.2010.										
6	Case No.:4/28/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:7/83-ALC1/2010 19.05.2010	Status:Case Deferred							
	HQ File : 01/83/050/00532/AM10/	RLA File :10/24/040/00060/AM10/	Lac No/Date:10/0003570 24.09.2009	Defer Date:16.06.2010							
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.6.2010.										
7	Case No.:5/28/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:7/83-ALC1/2010 19.05.2010	Status:Case Approved							
	HQ File : 01/83/050/00533/AM10/	RLA File :10/24/040/00061/AM10/	Lac No/Date:10/0003571 24.09.2009	Defer Date:							
	Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MKT/FNT/01/09-10 dt. 29.4.2010 stating that the weighted average yield comes to 9.69% whereas the firm has applied at 6% yield, the Committee decided to approve the case at 9.69 % yield as under- <table><tr><td>Item of Export</td><td>Qty</td><td>Item of Import</td><td>Qty</td></tr><tr><td>Oleoresin Turmeric</td><td>19.38 MT</td><td>Turmeric</td><td>200 MT</td></tr></table> This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.				Item of Export	Qty	Item of Import	Qty	Oleoresin Turmeric	19.38 MT	Turmeric
Item of Export	Qty	Item of Import	Qty								
Oleoresin Turmeric	19.38 MT	Turmeric	200 MT								
8	Case No.:3/32/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:7/83-ALC1/2010 19.05.2010	Status:Case Deferred							
	HQ File : 01/83/050/00566/AM10/	RLA File :10/24/040/00074/AM10/	Lac No/Date:10/0003592 22.10.2009	Defer Date:16.06.2010							
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.6.2010.										
9	Case No.:3/32/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:7/83-ALC1/2010 19.05.2010	Status:Case Approved							
	HQ File : 01/83/050/00568/AM10/	RLA File :10/24/040/00071/AM10/	Lac No/Date:10/0003598 22.10.2009	Defer Date:							
	Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MKT/FNP/01/09-10 dt. 20.4.2010 stating that the weighted average yield comes to 8.91% whereas the firm has applied at 10% yield, the Committee decided to approve the case at 10% yield as under- <table><tr><td>Item of Export</td><td>Qty</td><td>Item of Import</td><td>Qty</td></tr><tr><td>Oleoresin Black Pepper</td><td>15000 Kg</td><td>Light Black Pepper (Light Berries)</td><td>150.00 MT</td></tr></table> This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.				Item of Export	Qty	Item of Import	Qty	Oleoresin Black Pepper	15000 Kg	Light Black Pepper (Light Berries)
Item of Export	Qty	Item of Import	Qty								
Oleoresin Black Pepper	15000 Kg	Light Black Pepper (Light Berries)	150.00 MT								
10	Case No.:4/32/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:7/83-ALC1/2010 19.05.2010	Status:Case deferred							
	HQ File : 01/83/050/00569/AM10/	RLA File :10/24/040/00072/AM10/	Lac No/Date:10/0003590 22.10.2009	Defer Date:							
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.7.2010.										
11	Case No.:5/38/83-ALC1/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:7/83-ALC1/2010 19.05.2010	Status:Case Deferred							
	HQ File : 01/83/050/00701/AM10/	RLA File :02/24/040/00167/AM10/	Lac No/Date:02/0134782 03.12.2009	Defer Date:16.06.2010							
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 22/4/2010 by Deptt. of C&PC (Chem.Div.). The Committee decided to issue reminder to the firm. Accordingly the case may be re-listed on 16.6.2010.										
12	Case No.:26/48/83-ALC1/2009	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:7/83-ALC1/2010 19.05.2010	Status:Case Deferred							
	HQ File : 01/83/050/00910/AM10/	RLA File :05/24/040/00423/AM10/	Lac No/Date:05/0256298 14.01.2010	Defer Date:16.06.2010							
	Decision :The Committee considered the case as per agenda. On the basis of written comments dt. 19.5.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under- 1. Furnish the correct information related to this licence. Accordingly the case may be re-listed on 16.6.2010										
13	Case No.:4/44/83-ALC1/2009	Party Name:THERMAX LTD.,	Meet No/Date:7/83-ALC1/2010 19.05.2010	Status:Case Deferred							
	HQ File : 01/83/050/00820/AM10/	RLA File :31/24/040/00185/AM10/	Lac No/Date:31/00041554 18.01.2010	Defer Date:16.06.2010							
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be re-listed on 16.6.2010										
	Case No.:9/48/83-ALC1/2009	Party Name:VIC INDUSTRIES,	Meet No/Date:7/83-ALC1/2010 19.05.2010	Status:Case Deferred							

	HQ File :01/83/050/00895/AM10/	RLA File :17/24/040/00128/AM08/	J.Lc.No/Date :1710003052 11.02.2010	Defer Date :16.06.2010								
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.6.2010.											
15	Case No.:12/48/83-ALC1/2009 HQ File :01/83/050/00896/AM10/	Party Name:SRIRAM COMPOUNDS PVT. LTD. RLA File :05/24/040/00471/AM09/	Meet No/Date:7/83-ALC1/2010 19.05.2010 J.Lc.No/Date:0510258301 11.02.2010	Status:Case Deferred Defer Date:16.06.2010								
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 26/3/2010 issued by this office. The Committee decided to issue reminder. Accordingly the case may be re-listed on 16.6.2010.											
16	Case No.:15/48/83-ALC1/2009 HQ File :01/83/050/00899/AM10/	Party Name:ARTEK SURFIN CHEMICALS LIMITED. RLA File :03/94/040/00930/AM10/	Meet No/Date:7/83-ALC1/2010 19.05.2010 J.Lc.No/Date:0310560043 12.02.2010	Status:Case Deferred Defer Date:16.06.2010								
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 19/5/2010 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.6.2010.											
17	Case No.:20/48/83-ALC1/2009 HQ File :01/83/050/00904/AM10/	Party Name:A.M TODD COMPANY INDIA PRIVATE LIMITED RLA File :03/94/040/00957/AM10/	Meet No/Date:7/83-ALC1/2010 19.05.2010 J.Lc.No/Date:0310560333 16.02.2010	Status:Case Deferred Defer Date:16.06.2010								
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.6.2010.											
18	Case No.:22/48/83-ALC1/2009 HQ File :01/83/050/00906/AM10/	Party Name:BAYER CROPS SCIENCE LIMITED RLA File :03/94/040/00950/AM10/	Meet No/Date:7/83-ALC1/2010 19.05.2010 J.Lc.No/Date:0310560337 16.02.2010	Status:Case Deferred Defer Date:16.06.2010								
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 20/4/2010 by Deptt. of C&PC (Chem.Div.). The Committee decided to issue reminder. Accordingly the case may be re-listed on 16.6.2010..											
19	Case No.:3/52/83-ALC1/2009 HQ File :01/83/050/00973/AM10/	Party Name:PDILITE INDUSTRIES LIMITED RLA File :03/95/040/00531/AM10/	Meet No/Date:7/83-ALC1/2010 19.05.2010 J.Lc.No/Date:0310563322 08.03.2010	Status:Case Approved Defer Date:								
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div) forwarded vide their U.O. No 46011/44/2006-PC.II dated 19.5.2010 as under-											
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Ethylene Vinyl Acetate Polymer based adhesive in solid form having EVA 25% & 30% Hydrocarbon Resin (Fevicol SA 770/7M)</td><td>1 Kg</td><td>1. Ethylene Vinyl Acetate 2. Hydrocarbon Resin</td><td>0.255 Kg 0.306 Kg</td></tr></table>	Export Item	Qty.	Import Item	Qty.	Ethylene Vinyl Acetate Polymer based adhesive in solid form having EVA 25% & 30% Hydrocarbon Resin (Fevicol SA 770/7M)	1 Kg	1. Ethylene Vinyl Acetate 2. Hydrocarbon Resin	0.255 Kg 0.306 Kg			
Export Item	Qty.	Import Item	Qty.									
Ethylene Vinyl Acetate Polymer based adhesive in solid form having EVA 25% & 30% Hydrocarbon Resin (Fevicol SA 770/7M)	1 Kg	1. Ethylene Vinyl Acetate 2. Hydrocarbon Resin	0.255 Kg 0.306 Kg									
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.											
20	Case No.:1/52/83-ALC1/2009 HQ File :01/83/050/00971/AM10/	Party Name:SYNTHITE INDUSTRIES LIMITED RLA File :10/24/040/00120/AM10/	Meet No/Date:7/83-ALC1/2010 19.05.2010 J.Lc.No/Date:1010037590 09.03.2010	Status:Case Deferred Defer Date:16.06.2010								
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.6.2010.											
21	Case No.:2/52/83-ALC1/2009 HQ File :01/83/050/00972/AM10/	Party Name:SYNTHITE INDUSTRIES LIMITED RLA File :10/24/040/00133/AM10/	Meet No/Date:7/83-ALC1/2010 19.05.2010 J.Lc.No/Date:1010037591 09.03.2010	Status:Case Deferred Defer Date:16.06.2010								
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.6.2010.											
22	Case No.:7/52/83-ALC1/2009 HQ File :01/83/050/00977/AM10/	Party Name:GANGA RASAYANIE P. LTD. RLA File :03/94/040/00964/AM10/	Meet No/Date:7/83-ALC1/2010 19.05.2010 J.Lc.No/Date:0310564074 11.03.2010	Status:Case Approved Defer Date:								
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div) forwarded vide their U.O. 14010/11/2010/PC.II dated 12.5.2010 as under-											
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Aromatic Solvent (Garasol 150)</td><td>1 Kg</td><td>Heavy Aromatic</td><td>1.10 Kg</td></tr></table>	Export Item	Qty.	Import Item	Qty.	Aromatic Solvent (Garasol 150)	1 Kg	Heavy Aromatic	1.10 Kg			
Export Item	Qty.	Import Item	Qty.									
Aromatic Solvent (Garasol 150)	1 Kg	Heavy Aromatic	1.10 Kg									
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.											
23	Case No.:8/52/83-ALC1/2009 HQ File :01/83/050/00978/AM10/	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED, RLA File :02/24/040/00241/AM10/	Meet No/Date:7/83-ALC1/2010 19.05.2010 J.Lc.No/Date:0210139218 12.03.2010	Status:Case Deferred Defer Date:16.06.2010								
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.6.2010											
24	Case No.:9/52/83-ALC1/2009 HQ File :01/83/050/00979/AM10/	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED, RLA File :02/24/040/00242/AM10/	Meet No/Date:7/83-ALC1/2010 19.05.2010 J.Lc.No/Date:0210139219 12.03.2010	Status:Case Deferred Defer Date:16.06.2010								
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.6.2010											
25	Case No.:10/52/83-ALC1/2009 HQ File :01/83/050/00980/AM10/	Party Name:SYNTHITE INDUSTRIES LIMITED RLA File :10/24/040/00134/AM10/	Meet No/Date:7/83-ALC1/2010 19.05.2010 J.Lc.No/Date:1010037675 12.03.2010	Status:Case Deferred Defer Date:16.06.2010								
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board . Accordingly the case may be re-listed on 16.6.2010.											
26	Case No.:12/52/83-ALC1/2009 HQ File :01/83/050/00982/AM10/	Party Name:SILVER OAK LABORATORIES PVT.LTD. RLA File :05/24/040/00491/AM10/	Meet No/Date:7/83-ALC1/2010 19.05.2010 J.Lc.No/Date:0510260351 12.03.2010	Status:Case Deferred Defer Date:16.06.2010								
	Decision :The Committee considered the case as per agenda. On the basis of written comments dt. 19.5.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under-											
	1. Copy of approved formulation under Drug & Cosmetics Act 2. Calculation sheet to arrive at the quantity of raw material asked for on the basis of approved formulation issued by the Drug Office 3. Raw material required for manufacturing of 1000 nos. of each of the export products Accordingly the case may be re-listed on 16.6.2010											
27	Case No.:13/52/83-ALC1/2009 HQ File :01/83/050/00983/AM10/	Party Name:KANCOR INGREDIENTS LIMITED RLA File :10/24/040/00135/AM10/	Meet No/Date:7/83-ALC1/2010 19.05.2010 J.Lc.No/Date:1010037676 12.03.2010	Status:Case Deferred Defer Date:16.06.2010								
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.6.2010.											
28	Case No.:14/52/83-ALC1/2009 HQ File :01/83/050/00984/AM10/	Party Name:TYTAN ORGANICS PVT. LTD., RLA File :03/95/040/00773/AM10/	Meet No/Date:7/83-ALC1/2010 19.05.2010 J.Lc.No/Date:0310564576 12.03.2010	Status:Case Deferred Defer Date:16.06.2010								
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.6.2010.											
	Case No.:15/52/83-ALC1/2009 HQ File :01/83/050/00985/AM10/	Party Name:BERGER BECKER COATINGS PVT.LTD. RLA File :17/24/040/00013/AM10/	Meet No/Date:7/83-ALC1/2010 19.05.2010 J.Lc.No/Date:1710003160	Status:Case Approved Defer Date:								

29	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nd dated 19.5.2010 as under-			
	Export Item	Qty.	Import Item	Qty.
	COILCOATING BC FG BECKCRYCOAT 740 DI207/CM600 Containing Pigment Content 31.36%+-1% Solid Resin Content 36.03%+-1%	1 Kg (0.769 Ltr.)	1. Polyester Resin Saturated (% Non Volatile Content 65% Maximum) 2. Titanium Dioxide Rutile Grade 3. Dimethyl Ester/Dibasic Ester/Retarder Solvent/Rhodusolv 4. Melamine Resin (% Non Volatile Content 97+/-2%) 5. Melamine Resin (% Non Volatile Content 82+/-2%) 6. Hydro Carbon Solvent (Solvent Naptha) 7. Inorganic Blue Pigment 8. Flow Agent 9. Micronized Red Oxide Pigment 10. Chrome Pigment (Lead Chromate)	0.4642 Kg 0.3019 Kg 0.0887 Kg 0.0515 Kg 0.0325 Kg 0.0648 Kg 0.0004 Kg 0.019 kg 0.0003 Kg 0.0267 Kg
	COILCOATING POLYESTER GREEN FULL GLOSS BECKRYPOL 350 Containing Pigment Content 11.90%+-1% Solid Resin Content 49.12%+-1%	1 Kg (0.869 Ltr.)	1. Polyester Resin Saturated (% Non Volatile Content 65% Maximum) 2. Titanium Dioxide Rutile Grade 3. Dimethyl Ester/Dibasic Ester/Retarder Solvent/Rhodusolv 4. Melamine Resin (% Non Volatile Content 97+/-2%) 5. Melamine Resin (% Non Volatile Content 82+/-2%) 6. Hydro Carbon Solvent (Solvent Naptha) 7. Inorganic Green Pigment 8. Flow Agent 9. Wetting Agent 10. Chrome Pigment (Lead Chromate) 11. Carbon Black Pigment	0.6394 Kg 0.0322 Kg 0.1168 Kg 0.0660 Kg 0.0440 Kg 0.0346 Kg 0.0282 Kg 0.0213 Kg 0.003 Kg 0.0552 Kg 0.0093 Kg
	COILCOATING POLYESTER WHITE FULL GLOSS BECKRYPOL 350 Containing Pigment Content 30.73%+-1% Solid Resin Content 35.81%+-1%	1 Kg (0.769 Ltr.)	1. Polyester Resin Saturated (% Non Volatile Content 65% Maximum) 2. Titanium Dioxide Rutile Grade 3. Dimethyl Ester/Dibasic Ester/Retarder Solvent/Rhodusolv 4. Melamine Resin (% Non Volatile Content 97+/-2%) 5. Melamine Resin (% Non Volatile Content 82+/-2%) 6. Hydro Carbon Solvent (Solvent Naptha) 7. Flow Agent 8. Micronized Red Oxide Pigment 9. Inorganic Blue Pigment 10. Chrome Pigment (Lead Chromate)	0.4637 Kg 0.3224 Kg 0.1222 Kg 0.0515 Kg 0.0300 Kg 0.0407 Kg 0.0192 Kg 0.0001 Kg 0.0001 Kg 0.0001 Kg
	COILCOATING POLYESTER C N G GREEN FULL GLOSS BECKRYPOL 350 Containing Pigment Content 10.04%+-1% Solid Resin Content 50.99%+-1%	1 Kg (0.885 Ltr.)	1. Polyester Resin Saturated (% Non Volatile Content 65% Maximum) 2. Titanium Dioxide Rutile Grade 3. Dimethyl Ester/Dibasic Ester/Retarder Solvent/Rhodusolv 4. Malamine Resin (% Non Volatile Content 97+/-2%) 5. Malamine Resin (% Non Volatile Content 82+/-2%) 6. Hydro Carbon Solvent (Solvent Naptha) 7. Inorganic Green Pigment 8. Flow Agent 9. Defoamer 10. Chrome Pigment (Lead Chromate) 11. Carbon Black Pigment	0.6763 Kg 0.0459 Kg 0.1079 Kg 0.0734 Kg 0.0300 Kg 0.0402 Kg 0.0362 Kg 0.0088 Kg 0.008 Kg 0.0141 Kg 0.0092 Kg
	COILCOATING POLYESTER CARRIBEAN BLUE FULL GLOSS/ BECKRYPOL 350 Containing Pigment Content 14.61%+-1% Solid Resin Content 47.34%+-1%	1 Kg (0.854 Ltr.)	1. Polyester Resin Saturated (% Non Volatile Content 65% Maximum) 2. Titanium Dioxide Rutile Grade 3. Dimethyl Ester/Dibasic Ester/Retarder Solvent/Rhodusolv 4. Malamine Resin (% Non Volatile Content 97+/-2%) 5. Malamine Resin (% Non Volatile Content 82+/-2%) 6. Flow Agent 7. Hydro Carbon Solvent (Solvent Naptha) 8. Inorganic Blue Pigment 9. Carbon Black Pigment 10. Inorganic Green Pigment 11. Defoamer	0.6126 Kg 0.1094 Kg 0.1123 Kg 0.0681 Kg 0.0400 Kg 0.0069 Kg 0.0491 Kg 0.0202 Kg 0.0038 Kg 0.02 Kg 0.0076 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

30	Case No.:3/3/83-ALC1/2010	Party Name:K.K.POLYCOLOR (I) LTD.	Meet No/Date:7/83-ALC1/2010 19.05.2010	Status:Case Deferred
	HQ File :01/83/050/00036/AM11/	RLA File :02/24/040/00234/AM10/	Lac No/Date:0210140651 07.04.2010	Defer Date:16.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be re-listed on 16.6.2010			
31	Case No.:2/3/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:7/83-ALC1/2010 19.05.2010	Status:Case Deferred
	HQ File :01/83/050/00037/AM11/	RLA File :09/24/040/00541/AM10/	Lac No/Date:0910041572 07.04.2010	Defer Date:16.06.2010
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data from the firm and defer consideration of the case for four weeks. . Accordingly the case may be re-listed on 16.6.2010.			
32	Case No.:3/3/83-ALC1/2010	Party Name:THOMSON PRUSS INDIA LTD	Meet No/Date:7/83-ALC1/2010 19.05.2010	Status:Case Deferred
	HQ File :01/83/050/00038/AM11/	RLA File :05/24/040/00543/AM10/	Lac No/Date:0510262023 07.04.2010	Defer Date:16.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be re-listed on 16.6.2010			
33	Case No.:4/3/83-ALC1/2010	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2010 19.05.2010	Status:Case Deferred
	HQ File :01/83/050/00039/AM11/	RLA File :03/34/040/01131/AM10/	Lac No/Date:0310568497 07.04.2010	Defer Date:16.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be re-listed on 16.6.2010			
	Case No.:5/3/83-ALC1/2010	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD	Meet No/Date:7/83-ALC1/2010 19.05.2010	Status:Case Approved
	HQ File :01/83/050/00040/AM11/	RLA File :03/34/040/00060/AM11/	Lac No/Date:0310568521 07.04.2010	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. 14010/98/2006/Ch.II dated 4.2.2010 on repeat basis as under-												
34	<table><tr><th>Export Item</th><th>Qty.</th><th>Import Item</th><th>Qty.</th></tr><tr><td>Diphenyl Octyl Phosphate</td><td>1 Kg</td><td>1. Phosphorous Trichloride 2. Phenol 3. 2-Ethyl Hexyl Alcohol/2-Ethyl Hexanol</td><td>0.424 Kg 0.604 Kg 0.417 Kg</td></tr></table>	Export Item	Qty.	Import Item	Qty.	Diphenyl Octyl Phosphate	1 Kg	1. Phosphorous Trichloride 2. Phenol 3. 2-Ethyl Hexyl Alcohol/2-Ethyl Hexanol	0.424 Kg 0.604 Kg 0.417 Kg			
Export Item	Qty.	Import Item	Qty.									
Diphenyl Octyl Phosphate	1 Kg	1. Phosphorous Trichloride 2. Phenol 3. 2-Ethyl Hexyl Alcohol/2-Ethyl Hexanol	0.424 Kg 0.604 Kg 0.417 Kg									
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.												
35	Case No.6/3/83-ALC1/2010	Party Name:K.V.FIRE CHEMICALS (PVT) LTD.	Meet No/Date:7/83-ALC1/2010 19.05.2010	Status:Case Deferred								
	HQ File :01/83/050/00041/AM11/	RLA File :03/94/040/00918/AM10/	Lac No/Date :0310568527 07.04.2010	Defer Date:16.06.2010								
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be re-listed on 16.6.2010												
36	Case No.7/3/83-ALC1/2010	Party Name:ROSSARI BIOTECH LTD	Meet No/Date:7/83-ALC1/2010 19.05.2010	Status:Case Approved								
	HQ File :01/83/050/00042/AM11/	RLA File :03/95/040/00007/AM11/	Lac No/Date :0310568640 08.04.2010	Defer Date:								
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. 14010/32/2007/Ch.II dated 17.5.2010 as under-												
	<table><tr><th>Export Item</th><th>Qty.</th><th>Import Item</th><th>Qty.</th></tr><tr><td>Cationic Softeners: MAGMA CS/BK/WCS/CWS FLAKES Containing 98% of Fatty Acid Amide</td><td>1 Kg</td><td>Fatty Acid Amide (Stearamide)</td><td>0.980 Kg</td></tr></table>	Export Item	Qty.	Import Item	Qty.	Cationic Softeners: MAGMA CS/BK/WCS/CWS FLAKES Containing 98% of Fatty Acid Amide	1 Kg	Fatty Acid Amide (Stearamide)	0.980 Kg			
Export Item	Qty.	Import Item	Qty.									
Cationic Softeners: MAGMA CS/BK/WCS/CWS FLAKES Containing 98% of Fatty Acid Amide	1 Kg	Fatty Acid Amide (Stearamide)	0.980 Kg									
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.												
37	Case No.8/3/83-ALC1/2010	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:7/83-ALC1/2010 19.05.2010	Status:Case Approved								
	HQ File :01/83/050/00043/AM11/	RLA File :03/95/040/00855/AM10/	Lac No/Date :0310568695 08.04.2010	Defer Date:								
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. 14010/96/2005/Ch.II dated 5.1.2009 on repeat basis as under-												
	<table><tr><th>Export Item</th><th>Qty.</th><th>Import Item</th><th>Qty.</th></tr><tr><td>Boron Tri Fluoride BF3 Gas</td><td>1 Kg</td><td>1. Fluorspar (Acid Grade) 2. Boric Acid 3. Sulphur</td><td>2.60 Kg 1.048 Kg 0.800 Kg</td></tr></table>	Export Item	Qty.	Import Item	Qty.	Boron Tri Fluoride BF3 Gas	1 Kg	1. Fluorspar (Acid Grade) 2. Boric Acid 3. Sulphur	2.60 Kg 1.048 Kg 0.800 Kg			
Export Item	Qty.	Import Item	Qty.									
Boron Tri Fluoride BF3 Gas	1 Kg	1. Fluorspar (Acid Grade) 2. Boric Acid 3. Sulphur	2.60 Kg 1.048 Kg 0.800 Kg									
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.												
38	Case No.9/3/83-ALC1/2010	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:7/83-ALC1/2010 19.05.2010	Status:Case Deferred								
	HQ File :01/83/050/00044/AM11/	RLA File :03/94/040/00011/AM11/	Lac No/Date :0310568745 08.04.2010	Defer Date:16.06.2010								
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be re-listed on 16.6.2010												
39	Case No.10/3/83-ALC1/2010	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:7/83-ALC1/2010 19.05.2010	Status:Case Approved								
	HQ File :01/83/050/00045/AM11/	RLA File :08/24/040/00325/AM10/	Lac No/Date :0810088078 08.04.2010	Defer Date:								
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. 14010/24/2010/Ch.II dated 11.5.2010 as under-												
	<table><tr><th>Export Item</th><th>Qty.</th><th>Import Item</th><th>Qty.</th></tr><tr><td>Reactive Orange H2RN (Dye Content 61%)</td><td>1 Kg</td><td>1. J Acid 2. Tobias Acid 3. Cyanuric Chloride 4. Caustic Soda Lye (100% basis)</td><td>0.504 Kg 0.273 Kg 0.163 Kg 0.168 Kg</td></tr></table>	Export Item	Qty.	Import Item	Qty.	Reactive Orange H2RN (Dye Content 61%)	1 Kg	1. J Acid 2. Tobias Acid 3. Cyanuric Chloride 4. Caustic Soda Lye (100% basis)	0.504 Kg 0.273 Kg 0.163 Kg 0.168 Kg			
Export Item	Qty.	Import Item	Qty.									
Reactive Orange H2RN (Dye Content 61%)	1 Kg	1. J Acid 2. Tobias Acid 3. Cyanuric Chloride 4. Caustic Soda Lye (100% basis)	0.504 Kg 0.273 Kg 0.163 Kg 0.168 Kg									
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.												
40	Case No.12/3/83-ALC1/2010	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:7/83-ALC1/2010 19.05.2010	Status:Case Deferred								
	HQ File :01/83/050/00047/AM11/	RLA File :09/24/040/00514/AM10/	Lac No/Date :0910041603 09.04.2010	Defer Date:16.06.2010								
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be re-listed on 16.6.2010												
41	Case No.13/3/83-ALC1/2010	Party Name:B & A MULTIWALL PACKAGING LTD.	Meet No/Date:7/83-ALC1/2010 19.05.2010	Status:Case Deferred								
	HQ File :01/83/050/00048/AM11/	RLA File :02/24/040/00243/AM10/	Lac No/Date :0210140754 09.04.2010	Defer Date:16.06.2010								
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be re-listed on 16.6.2010												
42	Case No.14/3/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:7/83-ALC1/2010 19.05.2010	Status:Case Deferred								
	HQ File :01/83/050/00049/AM11/	RLA File :10/24/040/00138/AM10/	Lac No/Date :1010038144 09.04.2010	Defer Date:16.06.2010								
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.6.2010.												
43	Case No.15/3/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:7/83-ALC1/2010 19.05.2010	Status:Case Deferred								
	HQ File :01/83/050/00050/AM11/	RLA File :10/24/040/00140/AM10/	Lac No/Date :1010038145 09.04.2010	Defer Date:16.06.2010								
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.6.2010.												
44	Case No.16/3/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:7/83-ALC1/2010 19.05.2010	Status:Case Deferred								
	HQ File :01/83/050/00051/AM11/	RLA File :10/24/040/00142/AM10/	Lac No/Date :1010038146 09.04.2010	Defer Date:16.06.2010								
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.6.2010.												
45	Case No.17/3/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:7/83-ALC1/2010 19.05.2010	Status:Case Deferred								
	HQ File :01/83/050/00052/AM11/	RLA File :10/24/040/00143/AM10/	Lac No/Date :1010038149 09.04.2010	Defer Date:16.06.2010								
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be re-listed on 16.6.2010												
46	Case No.18/3/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:7/83-ALC1/2010 19.05.2010	Status:Case Deferred								
	HQ File :01/83/050/00053/AM11/	RLA File :10/24/040/00149/AM10/	Lac No/Date :1010038150 09.04.2010	Defer Date:16.06.2010								
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be re-listed on 16.6.2010												
	Case No.19/3/83-ALC1/2010	Party Name:BERGER BECKER COATINGS PVT LTD.	Meet No/Date:7/83-ALC1/2010 19.05.2010	Status:Case Approved								
	HQ File :01/83/050/00054/AM11/	RLA File :17/24/040/00024/AM10/	Lac No/Date :1710003255 09.04.2010	Defer Date:								
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O.No. N4 dated 19.5.2010 as under-												

Export Item	Qty.	Import Item	Qty.
COILCOATING BACKCOAT FULL GLOSS BECKRYPOL 740 Containing Pigment Content 31.36%+-1% Solid Resin Content 36.03%+-1%	1 Kg (0.769 Ltr.)	1. Polyester Resin Saturated (% Non Volatile Content 65% Maximum) 2. Titanium Dioxide Rutile Grade 3. Dimethyl Ester/Dabasic Ester/Retarder Solvent/Rhodiasoh/ 4. Malamine Resin (% Non Volatile Content 97+/-2%) 5. Malamine Resin (% Non Volatile Content 82+/-2%) 6. Hydro Carbon Solvent (Solvent Naphtha) (Distillation Range 150-190 Degree C) 7. Inorganic Blue Pigment 8. Flow Agent 9. Micronized Red Oxide Pigment 10. Chrome Pigment (Lead Chromate)	0.4642 Kg 0.3019 Kg 0.0887 Kg 0.0515 Kg 0.0325 Kg 0.648 Kg 0.0004 Kg 0.019 Kg 0.0003 Kg 0.0267 Kg
COILCOATING POLYESTER GREEN FULL GLOSS BECKRYPOL 350 Containing Pigment Content 11.90%+-1% Solid Resin Content 49.12%+-1%	1 Kg (0.869 Ltr.)	1. Polyester Resin Saturated (% Non Volatile Content 65% Maximum) 2. Titanium Dioxide Rutile Grade 3. Dimethyl Ester/Dabasic Ester/Retarder Solvent/Rhodiasoh/ 4. Malamine Resin (% Non Volatile Content 97+/-2%) 5. Malamine Resin (% Non Volatile Content 82+/-2%) 6. Hydro Carbon Solvent (Solvent Naphtha) (Distillation Range 150-190 Degree C) 7. Inorganic Green Pigment 8. Flow Agent 9. Wetting Agent 10. Chrome Pigment (Lead Chromate) 11. Carbon Black Pigment	0.6394 Kg 0.0322 Kg 0.1168 Kg 0.0660 Kg 0.0440 Kg 0.0346 Kg 0.0282 Kg 0.0213 Kg 0.0003 Kg 0.0552 Kg 0.0093 Kg
COILCOATING POLYESTER WHITE FULL GLOSS BECKRYPOL 350 Containing Pigment Content 30.73%+-1% Solid Resin Content 35.81%+-1%	1 Kg (0.769 Ltr.)	1. Polyester Resin Saturated (% Non Volatile Content 65% Maximum) 2. Titanium Dioxide Rutile Grade 3. Dimethyl Ester/Dabasic Ester/Retarder Solvent/Rhodiasoh/ 4. Malamine Resin (% Non Volatile Content 97+/-2%) 5. Malamine Resin (% Non Volatile Content 82+/-2%) 6. Hydro Carbon Solvent (Solvent Naphtha) (Distillation Range 150-190 Degree C) 7. Flow Agent 8. Micronized Red Oxide Pigment 9. Inorganic Blue Pigment 10. Chrome Pigment (Lead Chromate)	0.4637 Kg 0.3224 Kg 0.1222 Kg 0.0515 Kg 0.0300 g 0.0407 Kg 0.0192 Kg 0.0001 Kg 0.0001 Kg 0.0001 Kg
COILCOATING POLYESTER C N G GREEN FULL GLOSS BECKRYPOL 350 Containing Pigment Content 10.04%+-1% Solid Resin Content 50.99%+-1%	1 Kg (0.885 Ltr.)	1. Polyester Resin Saturated (% Non Volatile Content 65% Maximum) 2. Titanium Dioxide Rutile Grade 3. Dimethyl Ester/Dabasic Ester/Retarder Solvent/Rhodiasoh/ 4. Malamine Resin (% Non Volatile Content 97+/-2%) 5. Malamine Resin (% Non Volatile Content 82+/-2%) 6. Hydro Carbon Solvent (Solvent Naphtha) 7. Inorganic Green Pigment 8. Flow Agent 9. Defoamer 10. Chrome Pigment (Lead Chromate) 11. Carbon Black Pigment	0.6763 Kg 0.0459 Kg 0.1079 Kg 0.0734 Kg 0.0300 Kg 0.0402 Kg 0.0362 Kg 0.0088 Kg 0.008 Kg 0.0141 Kg 0.0092 Kg
COILCOATING POLYESTER RED FULL GLOSS BECKRYPOL 350 Containing Pigment Content 13.34+-1% Solid Resin Content 44.96%+- 1%	1 Kg (0.862 Ltr.)	1. Polyester Resin Saturated (% Non Volatile Content 65% Maximum) 2. Micronized Red Oxide Pigment 3. Titanium Dioxide Rutile Grade 4. Dimethyl Ester/Dabasic Ester/Retarder Solvent 5. Malamine Resin (% Non Volatile Content 97+/-2%) 6. Malamine Resin (% Non Volatile Content 82+/-2%) 7. Hydro Carbon Solvent (Solvent Naphtha) 8. Chrome Pigment (Lead Chromate) 9. Flow Agent	0.5813 Kg 0.1200 Kg 0.0111 Kg 0.1800 Kg 0.0633 Kg 0.0400 Kg 0.0444 Kg 0.0090 Kg 0.0009 Kg
COILCOATING POLYESTER PARROT GREEN FULL GLOSS BECKRYPOL 350 Containing Pigment Content 13.92%+-1% Solid Resin Content 48.22%+-1%	1 Kg (0.885 Ltr.)	1. Polyester Resin Saturated (% Non Volatile Content 65% Maximum) 2. Titanium Dioxide Rutile Grade 3. Dimethyl Ester/Dabasic Ester/Retarder Solvent/Rhodiasoh/ 4. Malamine Resin (% Non Volatile Content 97+/-2%) 5. Malamine Resin (% Non Volatile Content 82+/-2%) 6. Hydro Carbon Solvent (Solvent Naphtha) (Distillation Range 150-190 Degree C) 7. Inorganic Green Pigment 8. Flow Agent 9. Defoamer 10. Chrome Pigment (Lead Chromate) 11. Carbon Black Pigment	0.6343 Kg 0.0538 Kg 0.1097 Kg 0.0631 Kg 0.0400 Kg 0.0408 Kg 0.0145 Kg 0.0008 Kg 0.0079 Kg 0.0772 Kg 0.0007 Kg
COILCOATING POLYESTER CARRIBEAN BLUE FULL GLOSS/ BECKRYPOL 350 Containing Pigment Content	1 Kg (0.854 Ltr.)	1. Polyester Resin Saturated (% Non Volatile Content 65% Maximum) 2. Titanium Dioxide Rutile Grade 3. Dimethyl Ester/Dabasic Ester/Retarder Solvent/Rhodiasoh/ 4. Malamine Resin (% Non Volatile	0.6126 Kg 0.1094 Kg 0.1123 Kg 0.0681 Kg

	14.61%+/-1% Solid Resin Content 47.34%+/-1%	Content 97+/-2%) 5. Malamine Resin (% Non Volatile Content 82+/-2%) 6. Flow Agent 7. Hydro Carbon Solvent (Solvent Naphtha) (Distillation Range 150-190 Degree C) 8. Inorganic Blue Pigment 9. Carbon Black Pigment 11. Inorganic Green Pigment 11. Debarmer	0.0400 Kg 0.0069 Kg 0.0491 Kg 0.0202 Kg 0.0038 Kg 0.02 Kg 0.0076 Kg																																									
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.																																												
48	Case No.20/83-ALC1/2010		Party Name:VSW AAT CHEMICALS LIMITED		Meet No/Date:7/83-ALC1/2010 19.05.2010	Status:Case Approved																																						
	HQ File :01/83/050/0005/AM11/		RLA File :03/95/040/0087/AM10/		Lac No/Date:0310569007 12.04.2010	Defer Date:																																						
	Decision :The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. 14010/30/2007/Ch.II dated 10.5.2010 as under-																																											
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Vcasol Tpa (Tri iso propanol Amine-85%)</td><td>1 Kg</td><td>Propylene Oxide</td><td>0.690 Kg</td></tr></table>		Export Item	Qty.	Import Item	Qty.	Vcasol Tpa (Tri iso propanol Amine-85%)	1 Kg	Propylene Oxide	0.690 Kg																																		
Export Item	Qty.	Import Item	Qty.																																									
Vcasol Tpa (Tri iso propanol Amine-85%)	1 Kg	Propylene Oxide	0.690 Kg																																									
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.																																												
49	Case No.27/83-ALC1/2010		Party Name:SYNTHITE INDUSTRIES LIMITED		Meet No/Date:7/83-ALC1/2010 19.05.2010	Status:Case Deferred																																						
	HQ File :01/83/050/00093/AM11/		RLA File :10/24/040/00005/AM11/		Lac No/Date:101003845 04.05.2010	Defer Date:16.06.2010																																						
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.6.2010																																											
50	Case No.37/83-ALC1/2010		Party Name:MULLER (INDIA) PVT LTD		Meet No/Date:7/83-ALC1/2010 19.05.2010	Status:Case Deferred																																						
	HQ File :01/83/050/00094/AM11/		RLA File :07/24/040/00028/AM11/		Lac No/Date:0710071433 04.05.2010	Defer Date:16.06.2010																																						
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.6.2010																																											
51	Case No.17/83-ALC1/2010		Party Name:SUPRIME IMPEX		Meet No/Date:7/83-ALC1/2010 19.05.2010	Status:Case Deferred																																						
	HQ File :01/83/050/00092/AM11/		RLA File :05/24/040/00023/AM11/		Lac No/Date:0510263718 05.05.2010	Defer Date:16.06.2010																																						
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.6.2010																																											
52	Case No.47/83-ALC1/2010		Party Name:ARTEK SURFIN CHEMICALS LIMITED		Meet No/Date:7/83-ALC1/2010 19.05.2010	Status:Case Approved																																						
	HQ File :01/83/050/00095/AM11/		RLA File :03/94/040/01144/AM10/		Lac No/Date:0310572846 05.05.2010	Defer Date:																																						
	Decision :The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. 14010/20/2009/Ch.II dated 19.5.2010 as under-																																											
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>TEKNOBRITE AZ 1545 M (1.5X) containing 1.2% of Rakufon Nape 14-90</td><td>1 Kg</td><td>Rakufon Nape 14-90 2-Naphthalenyl-3-Sullopopyl Ether Alkali Salt</td><td>0.012 Kg</td></tr><tr><td>TEKNOBRITE AZ 3088 M containing 2.2% of Ralufon Nape 14-90</td><td>1 Kg</td><td>Rakufon Nape 14-90 2-Naphthalenyl-3-Sullopopyl Ether Alkali Salt</td><td>0.0220 Kg</td></tr><tr><td>TEKNOBRITE AZ 1085 M containing 3.5% of Ralufon Nape 14-90 and 1.5% of Rakufon 15-90</td><td>1 Kg</td><td>Rakufon Nape 14-90 2-Naphthalenyl-3-Sullopopyl Ether Alkali Salt</td><td>0.0350 Kg</td></tr><tr><td></td><td></td><td>Rakufon Nape 15-90 Poly ethylene glycol-ethylhexyl-sullopopyl- diether, K- salt</td><td>0.0150 Kg</td></tr><tr><td>TEKNOBRITE AZ 2098 M containing 2% of Rakufon Nape 14-90 and 3% of Ralufon 15-90</td><td>1 Kg</td><td>Rakufon Nape 14-90 2-Naphthalenyl-3-Sullopopyl Ether Alkali Salt</td><td>0.02 Kg</td></tr><tr><td></td><td></td><td>Rakufon Nape 15-90 Poly ethylene glycol-ethylhexyl-sullopopyl- diether, K- salt</td><td>0.03 Kg</td></tr><tr><td>TEKNOBRITE AZ 1080 M containing 1.4% of Ralufon Nape 14-90</td><td>1 Kg</td><td>Rakufon Nape 14-90 2-Naphthalenyl-3-Sullopopyl Ether Alkali Salt</td><td>0.014 Kg</td></tr><tr><td>TEKNOBRITE AZ 85 M containing 3.8% of Rakufon Nape 14-90 and 1.6% of Ralufon 15-90</td><td>1 Kg</td><td>Rakufon Nape 14-90 2-Naphthalenyl-3-Sullopopyl Ether Alkali Salt</td><td>0.038 Kg</td></tr><tr><td></td><td></td><td>Rakufon Nape 15-90 Poly ethylene glycol-ethylhexyl-sullopopyl- diether, K- salt</td><td>0.016 Kg</td></tr></table>		Export Item	Qty.	Import Item	Qty.	TEKNOBRITE AZ 1545 M (1.5X) containing 1.2% of Rakufon Nape 14-90	1 Kg	Rakufon Nape 14-90 2-Naphthalenyl-3-Sullopopyl Ether Alkali Salt	0.012 Kg	TEKNOBRITE AZ 3088 M containing 2.2% of Ralufon Nape 14-90	1 Kg	Rakufon Nape 14-90 2-Naphthalenyl-3-Sullopopyl Ether Alkali Salt	0.0220 Kg	TEKNOBRITE AZ 1085 M containing 3.5% of Ralufon Nape 14-90 and 1.5% of Rakufon 15-90	1 Kg	Rakufon Nape 14-90 2-Naphthalenyl-3-Sullopopyl Ether Alkali Salt	0.0350 Kg			Rakufon Nape 15-90 Poly ethylene glycol-ethylhexyl-sullopopyl- diether, K- salt	0.0150 Kg	TEKNOBRITE AZ 2098 M containing 2% of Rakufon Nape 14-90 and 3% of Ralufon 15-90	1 Kg	Rakufon Nape 14-90 2-Naphthalenyl-3-Sullopopyl Ether Alkali Salt	0.02 Kg			Rakufon Nape 15-90 Poly ethylene glycol-ethylhexyl-sullopopyl- diether, K- salt	0.03 Kg	TEKNOBRITE AZ 1080 M containing 1.4% of Ralufon Nape 14-90	1 Kg	Rakufon Nape 14-90 2-Naphthalenyl-3-Sullopopyl Ether Alkali Salt	0.014 Kg	TEKNOBRITE AZ 85 M containing 3.8% of Rakufon Nape 14-90 and 1.6% of Ralufon 15-90	1 Kg	Rakufon Nape 14-90 2-Naphthalenyl-3-Sullopopyl Ether Alkali Salt	0.038 Kg			Rakufon Nape 15-90 Poly ethylene glycol-ethylhexyl-sullopopyl- diether, K- salt	0.016 Kg		
Export Item	Qty.	Import Item	Qty.																																									
TEKNOBRITE AZ 1545 M (1.5X) containing 1.2% of Rakufon Nape 14-90	1 Kg	Rakufon Nape 14-90 2-Naphthalenyl-3-Sullopopyl Ether Alkali Salt	0.012 Kg																																									
TEKNOBRITE AZ 3088 M containing 2.2% of Ralufon Nape 14-90	1 Kg	Rakufon Nape 14-90 2-Naphthalenyl-3-Sullopopyl Ether Alkali Salt	0.0220 Kg																																									
TEKNOBRITE AZ 1085 M containing 3.5% of Ralufon Nape 14-90 and 1.5% of Rakufon 15-90	1 Kg	Rakufon Nape 14-90 2-Naphthalenyl-3-Sullopopyl Ether Alkali Salt	0.0350 Kg																																									
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.																																												
53	Case No.57/83-ALC1/2010		Party Name:UNITED PHOSPHORUS LTD.		Meet No/Date:7/83-ALC1/2010 19.05.2010	Status:Case Deferred																																						
	HQ File :01/83/050/00096/AM11/		RLA File :03/95/040/00073/AM11/		Lac No/Date:0310572877 05.05.2010	Defer Date:16.06.2010																																						
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.6.2010																																											
54	Case No.67/83-ALC1/2010		Party Name:RALLIS INDIA LIMITED		Meet No/Date:7/83-ALC1/2010 19.05.2010	Status:Case Deferred																																						
	HQ File :01/83/050/00097/AM11/		RLA File :03/95/040/00084/AM11/		Lac No/Date:0310572949 06.05.2010	Defer Date:16.06.2010																																						
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.6.2010																																											
55	Case No.77/83-ALC1/2010		Party Name:VAIBHAV DYESTUFF INDUSTRIES		Meet No/Date:7/83-ALC1/2010 19.05.2010	Status:Case Deferred																																						
	HQ File :01/83/050/00098/AM11/		RLA File :08/24/040/00033/AM11/		Lac No/Date:0810088792 06.05.2010	Defer Date:16.06.2010																																						
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.6.2010																																											
56	Case No.87/83-ALC1/2010		Party Name:VAIBHAV DYESTUFF INDUSTRIES		Meet No/Date:7/83-ALC1/2010 19.05.2010	Status:Case Deferred																																						
	HQ File :01/83/050/00099/AM11/		RLA File :08/24/040/00034/AM11/		Lac No/Date:0810088848 07.05.2010	Defer Date:16.06.2010																																						
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.6.2010																																											
	Case No.97/83-ALC1/2010		Party Name:ARIES DYE CHEM INDUSTRIES.		Meet No/Date:7/83-ALC1/2010 19.05.2010	Status:Case Approved																																						
	HQ File :01/83/050/00100/AM11/		RLA File :08/24/040/00041/AM11/		Lac No/Date:0810088852 07.05.2010	Defer Date:																																						

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. 14010/30/2006-Ch-III dated 15.5.2010 as under:-													
57	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Acid Brown 355 (Dye content 70%)</td><td>1 Kg</td><td>1. Beta Naphthol 2. Sodium Nitrite 3. 6-Nitro 1-Diazo 2-Naphthol 4-Sulphonic Acid 4. 1-Phenyl 3-Methyl 5-Pyrazolone (PMP)</td><td>0.207 Kg 0.090 Kg 0.386 Kg 0.225 Kg</td></tr></table>		Export Item	Qty.	Import Item	Qty.	Acid Brown 355 (Dye content 70%)	1 Kg	1. Beta Naphthol 2. Sodium Nitrite 3. 6-Nitro 1-Diazo 2-Naphthol 4-Sulphonic Acid 4. 1-Phenyl 3-Methyl 5-Pyrazolone (PMP)	0.207 Kg 0.090 Kg 0.386 Kg 0.225 Kg			
Export Item	Qty.	Import Item	Qty.										
Acid Brown 355 (Dye content 70%)	1 Kg	1. Beta Naphthol 2. Sodium Nitrite 3. 6-Nitro 1-Diazo 2-Naphthol 4-Sulphonic Acid 4. 1-Phenyl 3-Methyl 5-Pyrazolone (PMP)	0.207 Kg 0.090 Kg 0.386 Kg 0.225 Kg										
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.													
58	Case No.:10/7/83-ALCI/2010 HQ File :01/83/050/00101/AM11/		Party Name:VS.POLYMERS PVT. LTD. RLA File :05/24/040/0041/AM10/	Meet No/Date:7/83-ALCI/2010 19.05.2010 Lic.No/Date:0510263891 07.05.2010	Status:Case Deferred Defer Date:16.06.2010								
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be re-listed on 16.6.2010													
59	Case No.:17/7/83-ALCI/2010 HQ File :01/83/050/00108/AM11/		Party Name:CHAMPA PURE-CHEM INDS RLA File :34/24/040/00019/AM11/	Meet No/Date:7/83-ALCI/2010 19.05.2010 Lic.No/Date:3410026979 07.05.2010	Status:Case Deferred Defer Date:16.06.2010								
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be re-listed on 16.6.2010													
60	Case No.:11/7/83-ALCI/2010 HQ File :01/83/050/00102/AM11/		Party Name:SILVER OAK LABORATORIES PVT.LTD. RLA File :05/24/040/00044/AM11/	Meet No/Date:7/83-ALCI/2010 19.05.2010 Lic.No/Date:0510263959 10.05.2010	Status:Case Deferred Defer Date:16.06.2010								
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be re-listed on 16.6.2010													
61	Case No.:12/7/83-ALCI/2010 HQ File :01/83/050/00103/AM11/		Party Name:SILVER OAK LABORATORIES PVT.LTD. RLA File :05/24/040/00043/AM11/	Meet No/Date:7/83-ALCI/2010 19.05.2010 Lic.No/Date:0510263961 10.05.2010	Status:Case Deferred Defer Date:16.06.2010								
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be re-listed on 16.6.2010													
62	Case No.:13/7/83-ALCI/2010 HQ File :01/83/050/00104/AM11/		Party Name:SILVER OAK LABORATORIES PVT.LTD. RLA File :05/24/040/00042/AM11/	Meet No/Date:7/83-ALCI/2010 19.05.2010 Lic.No/Date:0510263962 10.05.2010	Status:Case Deferred Defer Date:16.06.2010								
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be re-listed on 16.6.2010													
63	Case No.:14/7/83-ALCI/2010 HQ File :01/83/050/00105/AM11/		Party Name:SILVER OAK LABORATORIES PVT.LTD. RLA File :05/24/040/00041/AM11/	Meet No/Date:7/83-ALCI/2010 19.05.2010 Lic.No/Date:0510263963 10.05.2010	Status:Case Deferred Defer Date:16.06.2010								
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be re-listed on 16.6.2010													
64	Case No.:15/7/83-ALCI/2010 HQ File :01/83/050/00106/AM11/		Party Name:ARIHS DYE CHEM INDUSTRIES, RLA File :08/24/040/00042/AM11/	Meet No/Date:7/83-ALCI/2010 19.05.2010 Lic.No/Date:0810088894 10.05.2010	Status:Case Approved Defer Date:								
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. 14010/30/2006/Ch.II dated 8.12.2009 as under:-													
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Acid Brown 282 (Acid Brown KGR)</td><td>1 Kg</td><td>1. 6-Nitro-1-Diazo 2-Naphthol 4-Sulfonic Acid 2. Beta Naphthol 3. Salicylic Acid 4. Phenyl Methyl Pyrazolone</td><td>0.800 Kg 0.195 Kg 0.160 Kg 0.236 Kg</td></tr></table>	Export Item	Qty.	Import Item	Qty.	Acid Brown 282 (Acid Brown KGR)	1 Kg	1. 6-Nitro-1-Diazo 2-Naphthol 4-Sulfonic Acid 2. Beta Naphthol 3. Salicylic Acid 4. Phenyl Methyl Pyrazolone	0.800 Kg 0.195 Kg 0.160 Kg 0.236 Kg				
Export Item	Qty.	Import Item	Qty.										
Acid Brown 282 (Acid Brown KGR)	1 Kg	1. 6-Nitro-1-Diazo 2-Naphthol 4-Sulfonic Acid 2. Beta Naphthol 3. Salicylic Acid 4. Phenyl Methyl Pyrazolone	0.800 Kg 0.195 Kg 0.160 Kg 0.236 Kg										
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.													
65	Case No.:16/7/83-ALCI/2010 HQ File :01/83/050/00107/AM11/		Party Name:ARIHS DYE CHEM INDUSTRIES, RLA File :08/24/040/00045/AM11/	Meet No/Date:7/83-ALCI/2010 19.05.2010 Lic.No/Date:0810088895 10.05.2010	Status:Case Deferred Defer Date:16.06.2010								
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be re-listed on 16.6.2010													
66	Case No.:18/7/83-ALCI/2010 HQ File :01/83/050/00109/AM11/		Party Name:PRIMA CHEMICALS, RLA File :08/24/040/00028/AM11/	Meet No/Date:7/83-ALCI/2010 19.05.2010 Lic.No/Date:0810088922 11.05.2010	Status:Case Deferred Defer Date:16.06.2010								
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be re-listed on 16.6.2010													
67	Case No.:19/7/83-ALCI/2010 HQ File :01/83/050/00110/AM11/		Party Name:RIDDHI ENTERPRISES RLA File :03/95/040/00052/AM11/	Meet No/Date:7/83-ALCI/2010 19.05.2010 Lic.No/Date:0310573770 11.05.2010	Status:Case Deferred Defer Date:16.06.2010								
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be re-listed on 16.6.2010													
68	Case No.:21/7/83-ALCI/2010 HQ File :01/83/050/00112/AM11/		Party Name:CHENNAI PETROLEUM CORPORATION LIMITED RLA File :04/24/040/00010/AM11/	Meet No/Date:7/83-ALCI/2010 19.05.2010 Lic.No/Date:0410113766 12.05.2010	Status:Case Deferred Defer Date:16.06.2010								
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be re-listed on 16.6.2010													
69	Case No.:20/7/83-ALCI/2010 HQ File :01/83/050/00111/AM11/		Party Name:UNITED PHOSPHORUS LTD. RLA File :03/95/040/01026/AM09/	Meet No/Date:7/83-ALCI/2010 19.05.2010 Lic.No/Date:0310573871 12.05.2010	Status:Case Deferred Defer Date:16.06.2010								
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be re-listed on 16.6.2010													